

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3841
TO BE ANSWERED ON 09.08.2017**

PAYMENT OF COMPENSATION

†3841. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of RAILWAYS be pleased to state :

- (a) whether the compensation in the Railways is being paid as per the 28 year old laws;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) the total compensation paid by the Railways during the last three years along with rate at which it was paid; and**
- (d) whether the Railways proposes to review the aforesaid old laws and if so, the steps taken in this regard?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 3841 BY SHRI MANSUKHBHAI DHANJIBHAI VASAVA TO BE ANSWERED IN LOK SABHA ON 09.08.2017 REGARDING PAYMENT OF COMPENSATION

(a) and (b) : Compensation liability of Railway for death or injury of railway passengers in train accidents and untoward incidents is laid down in Section 124 and 124A read with Section 123 of Railway Act, 1989. Scale of admissible compensation specified in Railway Accident (Compensation) Rules, 1990 has been revised from time to time. The last revision of compensation limit was done in the year 2016. The scale of compensation have been revised from ₹ 4 Lakh to ₹ 8 Lakh in case of death and in the case of injury, the then range of compensation (₹ 32000 to ₹ 4 Lakh) was revised to the new range of compensation (₹ 64000 to ₹ 8 Lakh) with effect from 01.01.2017.

(c): The amount of compensation paid by the Railways during the last three years is as under :-

₹ in Lakhs

Year	Train accidents (Sec-124)	Untoward incidents (Sec-124/A)	Total
2014-15	127.48	12158.69	12286.17
2015-16	262.96	14197.62	14460.58
2016-17	303.17	11352.41	11655.58
Total	693.61	37708.72	38402.33

Contd..2/-

Note: The compensation paid in a year is not related to the incident or casualties in that particular year. The amount paid in a year depends upon the number of cases finalized and decreed by the Railway Claims Tribunal or court of law in a particular year and amount paid by the Railways irrespective of the year(s) in which the accident they pertain to, have occurred.

The compensation was paid at the scale of ₹ 4 lakh in case of death and ₹ 32000 to ₹ 4 lakh in case of injury depending upon the gravity of injury for the cases decreed before 01.01.2017. From 01.01.2017, compensation was paid at the revised scale of ₹ 8 lakh in case of death and ₹ 64000 to ₹ 8 lakh in case of injury depending upon the gravity of injury.

(d) : No, Madam.
